

Central Adminisrative Tribunal  
Principal Bench

O.A.No.1160/2002  
M.A.No.929/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 28th day of May, 2002

1. Shri Asskaran Singh (Aash Karan Singh)  
s/o Shri Hargola  
Village & PO, Attor Mangla  
District Ghaziabad (UP).
2. Guru Prasad  
s/o Shri Shiv Prasad  
Gali No.2  
Shanti Nagar (Bypass)  
Ghaziabad (UP).
3. Laxman Prasad  
s/o Shri Piare Lal  
353/A, Railway San Colony  
Ghaziabad.
4. Shri Beer Singh  
s/o Shri Nathu Singh  
H.No.750 Ambadker Vihar  
Chamri Road, Hapur (Ghaziabad)
5. Shri Bhanwar Pal Singh  
s/o Shri Chottee Lal  
56/E Bhudh Bharat Nagar  
Railway Colony (Ghaziabad)
6. Shri Mathura Prasad  
s/o Gouri Shanker  
H.No.91/E, Bhud Bharat Nagar  
Railway Colony (Ghaziabad)
7. Shri Mahender Pal Singh  
s/o Shri Ram Singh  
H.No.88/E, Bhud Bharat Nagar  
Railway Colony (Ghaziabad).
8. Shri Vasudev  
s/o Shri Kishan Lal  
H.No.169  
D-1, Shiv Durga Vihar  
Makkad Pur, Ghaziabad.
9. Shri Ram Ashish  
s/o Shri Ghoghan Shah  
H.No.1267  
Shiv Nagar, Lal Kuan  
Ghaziabad.
10. Shri Bhogun Dev  
s/o Shri Suraj Narayan  
H.No.1268, Shiv Nagar  
Lal Kuan  
Ghaziabad.

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11. Shri Bal Kishan  
s/o Shri Chander  
H.No.1266, Shiv Nagar  
Lal Kuan  
Ghaziabad.
12. Shri Ram Niwas  
s/o Shri Ram Kumar  
H.No.231/A, Sunder Puri  
Ghaziabad.
13. Shri Ramvir  
Shri Mauji Ram  
H.No.231/A, Sunder Puri  
Ghaziabad.
14. Shri Shiv Narayan  
s/o Shri Puran Singh  
H.No.961, Shiv Puri  
Sector-9, Vijay Nagar  
Ghaziabad.
15. Shri Ranbir Singh  
s/o Shri Shivraj  
H.No.105, Bhim Nagar  
Bypass, Ghaziabad. .... Applicants

(By Advocate: Shri M.K.Bhardwaj)

Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railway Manager  
Northern Railway  
Baroda House  
New Delhi.
3. The Senior DPO  
Northern Railway  
DRM Office  
Delhi Division, Delhi. .. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

MA for joining together is allowed.  
Heard the learned counsel on admission.

2. Though, by an order passed on 3.5.2002, learned counsel for applicants submits that he will be filing an application for condonation of delay, today he has brought to my notice an order passed by the respondents on 11.10.2001 wherein in pursuance of the directions of this Court in OA as well as Review

Application, the persons who have undergone screening test have been regularised without insisting upon them second screening. As the applicants have also been screened in the year ~~1994~~ <sup>(X) 1991</sup> they claim that the same benefit as accorded to the similar circumstance in the aforesaid OA.

~~(X) Corrected  
vide order  
dated 7.11.01  
in M 220/01~~

~~(X) 13/11~~  
J.R. 13/11  
3. It is contended that they have made a representation to the respondents in this regard, but the same has not been paid any heed to and no final decision has yet been taken by the respondents.

4. It is further stated that the directions may be issued to the respondents to consider and dispose of their representation and thereafter to accord them the same benefits which has been given to the aforesaid persons vide their letter dated 11.10.2001.

5. Ends of justice would be met, if the present OA is disposed of at the admission stage itself, even without issuing notices to the respondents, by directing the respondents to treat the aforesaid OA as a supplementary representation of the applicants and to consider their request for being regularised on the basis of the earlier screening test of ~~1994~~ <sup>(X) 1991</sup> and having regard to their own order issued on 11.10.2001 and to pass a detailed and speaking order within two months from the date of receipt of a copy of this order. I order accordingly. No costs.

~~(X) 13/11~~  
J.R.  
Let a copy of this order along with OA be sent to the respondents.

*S. Raju*

(Shanker Raju)  
Member(J)

/rao/